

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No. 1262 of 2020

CRIME NO 19/2020 OF CHERPULASSERY POLICE STATION,
PALAKKAD DISTRICT

PETITIONERS/ACCUSED 1-4:

1. MUHAMMED IMRAN, AGED 19 YEARS
S/O MUHAMMED, VELUTHAKKATHODI HOUSE,
THENGUMVALAPP DESOM, VALLAPUZHA VILLAGE,
PATTAMBI, PALAKKAD DISTRICT.
2. MUHAMMED MUHDEEN, AGED 19 YEARS,
S/O ABDUL RASAK, KUNDUKULAM VEEDU,
MAATTAYA DESOM, VALLAPUZHA VILLAGE,
PATTAMBI, PALAKKAD DISTRICT
3. HAMSATH ALI, AGED 19 YEARS,
S/O MOIDEENKUTTY, KARUTHANATH HOUSE,
THENGUMVALAPP DESOM, VALLAPUZHA VILLAGE,
PATTAMBI, PALAKKAD DISTRICT
4. MUHAMMED FAYIS, AGED 20 YEARS
S/O MUHAMMED RASHEED, KUNNATHPALLIYALIL HOUSE,
POYILUR, CHERIKKALLU DESOM,
VALLAPUZHA VILLAGE,
PATTAMBI, PALAKKAD DISTRICT.

BY ADV.A.HAROON RASHEED

RESPONDENTS/COMPLAINANT AND STATE:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682 031.

B.A.No.1262 of 2020

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2. THE SUB INSPECTOR OF POLICE ,
CHERPULASSERY POLICE STATION,
REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM.

BY PUBLIC PROSECUTOR SRI.C.N.PRABHAKARAN

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 17.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.No.1262 of 2020

:-3-:

Dated this the 17th day of April, 2020

O R D E R

Learned counsel for the accused submits that he does not want to proceed with this bail application. Therefore, it is dismissed as withdrawn.

All pending interlocutory applications are closed.

**T.V.ANILKUMAR
JUDGE**

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